

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 126

CP (IB) No. 97/Chd/Pb/2023

IN THE MATTER OF

Indian Bank (E Allahabad Bank)

...

Petitioner

Versus

Sh. Neeraj Saluja

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 02.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. D.P. Garg, Advocate

For the Respondent/Personal Guarantor : Mr. Vaibhav Sahni, Advocate

For the RP in person : Mr. Vivek Bansal

ORDER

At the request of the Ld. counsels for both the parties, list the matter on 05.06.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**